

CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

OA No. 062/738/2020

This the 07th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. PRADEEP KUMAR, MEMBER (A)

Feroz Ahmad Khanday, age 34 years, S/o Ghulam Mohammad Khanday, R/o Pinjura, Shopian, PIN 192303.
Applicant
(Advocate: Mr. Lone Altaf)
<u>Versus</u>
1. Union Territory of J&K through Commissioner Secretary to Govt., Power Development Department J&K Civil Secretariat, Srinagar/Jammu 190001.
2. Power Development Commissioner, J&K, Srinagar/Jammu 180001.
3. Chief Engineer EM & RE Wing, Kashmir.
4. Superintending Engineer Electric Maintenance & RE North Circle.
5. Executive Engineer Electric / (EM&RE) Division Shopian. Pin 192303.
6. Assistant Executive Engineer Electric Division Shopian, Pin 192303.
Respondents (Advocate: Mr. Rajesh Thappa)

ORDER [ORAL]

Delivered by Hon'ble Mr. Raksh Sagar Jain, Member (J): -



Heard and considered the arguments of learned counsel for the applicant and learned counsel for the respondents and gone through the material on record. Both the sides agreed that O.A. can be disposed of by giving a direction to the respondents to disburse the arrears of salary to the applicant within a limited time frame.

- 2. Looking to the submission of the parties, O.A. is disposed of with a direction to the respondents to pay the arrears of outstanding wages/ salary, if any, to the applicant within a period of one month from the date of receipt of a certified copy of this order. In case, the Aadhar Based Bio Metric Identification and Skill Profiling in the relevant NIC Portal is to be done, the said exercise be done by the respondents. In this regard, the Hon'ble High Court has directed the respondents to consider the case of applicant for carrying of his Aadhar Based Bio Metric Identification and Skill Profiling, if he fulfills the eligibility. Respondents would do the needful as directed by the Hon'ble High Court within a period of one month from the date of receipt of a certified copy of this order. It is made clear that no observation has been made on the merit of the case by us.
- 3. O.A. is accordingly disposed of. No costs.

(PRADEEP KUMAR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

sks/-